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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P.NO.161/2003 IN O.A.NO.2448/2001

Friday, this the 18th day of July, 2003

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Mr. Govindan S. Tampi, Member (A)

1. Shri L.S.Rawat
s/o Shri S.S.Rawat
Stores Branch, Baroda House,
New Delhi
2. Sharda Kumar
w/o Prem Prakash Kumar
3. Teresa Minj
w/o Shri Libin Minj
4. Azad Wanti Honda
w/o Shri Rajender Singh Honda
5. Shri Gobind Singh
s/o Shri M.S.Rawat
6. Shri Parkash Chand
s/o Shri Dhani Ram
7. Dalip Singh
Late Shri Kesar Singh

(Applicant-3 to Applicant-7 are working as
Controller of Store, Baroda House,
New Delhi)

(By Advocate: Shri B.S.Mainee)

..Applicants

Versus

Union of India through

1. Shri R.R.Jaruhara
Secretary
Ministry of Railways
Rail Bhawan, New Delhi
2. Shri R.K.Singh
General Manager
Northern Railway
Baroda House, New Delhi

(By Advocate: Shri Rajender Khatter)

..Respondents

O R D E R (ORAL)

Hon'ble Mrs. Lakshmi Swaminathan, VC (J):-

Heard both the learned counsel for the parties.

Learned counsel for respondents has submitted that the

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(4)

orders of the Tribunal dated 2.4.2002 in OA-2448/2001 have been complied with, which is not disputed by the learned counsel for petitioner.

2. Noting the above submissions of the learned counsel for the parties, CP-161/2003 is dismissed. Notice ^{concerned} to the alleged contemnors are discharged. File to be ~~sent~~ ^{sent} to the record room.

Govindan S. Tampi
Member (A)
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Lakshmi Swaminathan
(Mrs. Lakshmi Swaminathan)
Vice Chairman (J)